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### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ TEST.CAS. 47/2023

## MALAVIKA SHARMA

.....Petitioner

Through: Mr. Rohit Rattu, Adv.

versus

## STATE NCT OF DELHI AND ORS.

....Respondent

Through: Mr. Nipun Katyal & Ms. Kismat

Chauhan, Advs. for R-1 (Mob. No.

9999346557).

Mr. Vishnu Singh, Adv. for R-3.

Ms. Yashima Sharma, Advocate

for R-2(a), 2(b) & 4.

Mr. Ajay Rana, Naib Tehsildar (Mob. No. 8287827690) from office of SDM, Mayur Vihar, Distt.

East.

#### **CORAM:**

# JOINT REGISTRAR (JUDICIAL) SH. DEVENDER KUMAR GARG (DHJS)

ORDER 28.11.2023

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- 1. As per office noting, citations in 'The Statesman' dated 04.08.2023 and 'Amar Ujala' dated 04.08.2023 were filed on behalf of the petitioner vide diary no.19199/2023.
- 2. As per office noting, notice issued to SDM, Mayur Vihar, New Delhi and SDM, Jila Gorakhpur (U.P.) has been served. However, valuation report has not been filed by the concerned SDM.
- 3. Mr. Ajay Rana, Naib Tehsildar submits that the property at Mayur Vihar was found locked and therefore, valuation report could not be prepared.



- 4. At request of Ld. Carsel for petitioner, petitioner may contact Mr. Ajay Rana, Naib Tehsildar on his contact no. 8287827690 and coordinate him for preparation of the valuation report with respect to property at Mayur Vihar, New Delhi. Let valuation report with respect to property at Mayur Vihar be filed within four weeks.
- 5. Service report of notice sent to remaining SDMs is still awaited.
- 6. At request, issue fresh notice to the concerned SDMs for filing valuation report of the properties in question in terms of the previous order.
- 7. As per office noting, separate vakalatnamas were filed on behalf of respondent no.3, respondent no.2(b) as well as respondents no.2(a) & 4.
- 8. Office noting further shows that separate objections and affidavits of admission/denial of documents were filed on behalf of respondent no.2(b), respondent no.3 as well as respondents no.2(a) & 4.
- 9. Office noting further shows that reply to the objections of respondent no.3 alongwith affidavit of admission/denial of documents filed on behalf of petitioner was returned under objection. Let appropriate steps be taken as per law for getting the same placed on record.
- 10.Ld. Counsel for petitioner submits that he has filed an application seeking condonation of delay in filing reply to objections qua respondent no.3 has been filed. However, the same is not listed today. Let appropriate steps be taken as per law.
- 11. No reply to objections and affidavit of admission/denial of documents has been filed on behalf of petitioner qua



respondents no.2(b) well as respondents no.2(a) and 4. Time sought. Let the same be filed within four weeks.

- 12.At request, respondents are directed to exchange copies of their pleadings with each other.
- 13.Re-notify the matter for completion of pleadings and further proceedings on  $02^{nd}$  April, 2024.

# DEVENDER KUMAR GARG (DHJS) JOINT REGISTRAR (JUDICIAL)

**NOVEMBER 28, 2023/v** 

Click here to check corrigendum, if any